

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6180  
ANSWERED ON:03.05.2013  
ADOPTION OF CHILDREN  
Jakhar Shri Badri Ram

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether instead of child welfare committees the child care homes prefer to hand over the destitute children to agencies involved in adoption of children who give preference to foreign couples over the Indian couples, if so, the details thereof and the reaction of the Government thereto;
- (b) whether the Government has set up any monitoring mechanism on the working of these homes and also to prevent the trafficking of children and, if so, the details thereof;
- (c) whether the Government has received any complaints of violation of the laid down norms by agencies involved in adoption of children, if so, the details thereof during the last three years and the current year, State/UT-wise; and
- (d) the action taken or proposed by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): As per the information received from Central Adoption Resource Authority (CARA), they have not come across with such information.

(b): Section 34 (3) of the JJ Act provides for mandatory registration of all Child Care Institutions (CCIs) housing children in need of care and protection with the intent of enforcing minimum standards of care, under the Act and Rules there-under, for the services provided for children in these Homes. The JJ Act and Central Model Rules there-under provide for mechanisms for stringent monitoring of quality of services in all child care Homes through Inspection Committees set up by the State Government at State, district and city levels and Child Welfare Committees (CWCs).

Once the child is produced before the Child Welfare Committee (CWC), the responsibility of conducting an inquiry and thereafter declaring the said child to be legally free for adoption so as to prevent any case of trafficking, is that of the concerned CWC.

(c) & (d): As per the information received from CARA, they have not come across any complaint of child trafficking in the guise of adoption during the last three years and the current year.